

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 932/MP/2025 along with IA No. 122/2025

Subject : Petition under Section 79 read with Section 158 of the Electricity Act, 2003 seeking referral to arbitration of the present dispute between the Petitioner and Respondent arising out of the claim for liquidated damages of Rs. 57.37 Crores levied by Respondent under Article 4.4.1 of the Power Purchase Agreement dated 23.05.2018.

Petitioner : ReNew Wind Energy (AP2) Pvt. Ltd. (RWEPL)

Respondent : Solar Energy Corporation of India

Date of Hearing : **26.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, RWEPL
Shri Vishrov Mukerjee, Advocate, RWEPL
Shri Girik Bhalla, Advocate, RWEPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI
Ms. Shrishti Khindaria, Advocate, SECI
Shri Hitendra Nath Rath, Advocate, Gridco

Record of Proceedings

During the hearing, the learned senior counsels and learned counsels for the Petitioner and Respondents made detailed submissions and concluded their arguments on IA as well as the Petition.

2. Considering their request, the Commission also permitted both sides to file their written note of arguments within a week, with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

